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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CP NO. 163/2000  
OA NO. 3243/92

New Delhi, this the 1st day of August, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)  
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Mr. K.C.Brahmachary,  
S/o late Dr. K.K.Brahmachary,  
E-815, Chittaranjan Park,  
New Delhi-110019. .... Applicant  
(By Advocate: Sh. B.T.Kaul)

VS.

Mr. P.S.Bhatnagar,  
Chief Secretary  
Govt. of NCT Delhi  
5, Sham Nath Marg,  
Delhi-110054.  
(By Advocate: Mrs. Meera Chhibber)

ORDER (ORAL)

By Hon'ble Sh. V.Rajagopala Reddy, Vice Chairman(J)

The only direction given in the order while allowing the OA and set-aside the order of punishment to hold the review DPC within a period of 12 weeks from the date of receipt of a copy of the order and consider the case of the applicant for promotion to the post of Danics.

2. It is, however, stated in the reply that the Lt. Governor or Chief Secretary has no power to order even ad hoc promotion and they are not eligible to implement the order of this Court. They, therefore, informed the Ministry of Home Affairs to constitute the DPC and that the DPC will be held at any time. Learned counsel for respondents submits that decision

is to be taken by the Ministry of Home Affairs.

3. In view of the above reply, we do not find any <sup>complaint</sup> ~~any~~ <sup>objection</sup> for the  
by the petitioner. It cannot be said that the respondents had  
disobeyed the order. CP is, therefore, dismissed.

( GOVINDAN S. TAMPI )

Member (A)

( V.RAJAGOPALA REDDY )

Vice Chairman (J)

*Govindan Tampi*